

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**CONTEMPT PETITION NO. 2 OF 2016 IN IA NO. 290 OF 2015****IN****APPEAL NO. 176 OF 2015****Dated : 27<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:****Chamundeshwari Electricity Supply Co. Ltd.****.....Contempt Petitioner/  
Appellant(s)****Versus**

**Duddukunta Sreedhar Reddy,  
MD, M/s. Saisudhir Energy (Chitradurga) Pvt. Ltd. & Anr. ....Opponent/Alleged  
Contemnor R-1 & R-2**

Counsel for the Contempt Petitioner/  
Appellant(s)

: Mr. S.S. Naganand, Sr. Adv.  
Mr. Balaji Srinivasan

Counsel for the Opponent/Alleged  
Contemnor

: Mr. Atul Y. Chitale, Sr. Adv.  
Mr. Gowtham Polanki  
Mr. Mohit Paul  
Ms. Tanki Kakar

Mr. Duddukunta Sreedhar Reddy  
(Rep.)

**ORDER**

We have heard learned counsel for the parties. We have taken serious note of the conduct of the Opponent/Alleged Contemnor, who has not complied with the order of this Court. Several adjournments were taken to comply with our order. However, nothing has been done so far. We would, therefore, like to examine the matter in depth. We request Mr. M.G. Ramachandran, learned counsel, to assist us in this matter.

List the matter for further hearing on **28.09.2016** on the top of the Board. Let the appellant/contempt petitioner hand over complete compilation of the papers relating to the contempt petition to Mr. M.G. Ramachandran. We record the presence of Mr. Duddukunta Sreedhar Reddy, Managing Director /Opponent No.1. He shall remain present on the next date of hearing. We also direct Ms. Aparna Duddukunta/Opponent No.2 to remain present on the next date. Office is directed to send a copy of this order to Mr. M.G. Ramachandran, learned counsel.

**(I. J. Kapoor)**  
**Technical Member**  
ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**